

>

Title: Message received from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill 2009; Appropriation (Railways) Bill, 2009 and the Appropriation (Railways) No. 2 Bill, 2009, passed by the Lok Sabha on the 19th February, 2009.

SECRETARY-GENERAL: Sir, I have to report the following three messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 19th February, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 19th February, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 2009 which was passed by the Lok Sabha at its sitting held on the 19th February, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

—

-